

permit anybody to make a statement even at his discretion which he thinks is in the interest of the House? He has given me the permission. I am therefore making the statement. I will not resume my seat unless I complete my statement. You cannot obstruct me. This is an obstruction of the functioning of the House.

SHRI JYOTIRMOY BOSU: I rise on a point of order . . . (*Interruptions*)

SHRI C. M. STEPHEN: Sir, the point is that it is generally felt that there is an alarming situation. The alarming situation is . . . (*Interruptions*)

SHRI JYOTIRMOY BOSU: He is misleading the House.

SHRI C. M. STEPHEN: The persons coming to the House by train or by air are not able to get to their respective houses. There is a thin attendance to-day during the Question Hour. The reason was that in most cases, the taxis and scooters are not available. How did it happen?

SHRI JYOTIRMOY BOSU: Sir, I rise on a point order. (*Interruptions*)

SHRI C. M. STEPHEN: How does it happen? It is understood that petrol price has gone up by about 20 per cent. It is natural that the taxi people demanded an increase in the rate. The authorities told them to wait. We are going to take any time our decision. Until then don't raise the rate. This is the statement that has come. Therefore, it is conceded by the authorities that there is

a case for increase in the rate. But, they are prepared to pass it on immediately and the taxi people are not prepared to take the losses. The result is that the commuters are affected and inconvenience is created not only in Delhi but in different States. There is a conflict between two wings of the Government—one wing imposing a tax and the other wing unwilling to pass on the incidence of the tax to the consumers—both are understandable. This must be resolved immediately. That is what I am asking—either permitting the increase or taking away the hike in the price of petrol—and commuters should not be made to pay and be inconvenienced, as a result of this conflict; it is absolutely irresponsible. Three days have gone by or four days have gone by for the authorities in Delhi to refrain from coming to a conclusion about this matter. Immediately a decision must be arrived at and the people must be spared of the terrific inconvenience they are going through. This is the plea I am making.

12.36 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER FERTILISER  
 (CONTROL) ORDER

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): I beg to lay on the Table a copy of Notification No. G.S.R. 57(E) (Hindi and English versions) published in Gazette of India dated the 2nd February, 1979 regarding the maximum price of

[Shri Surjit Singh Barnala]  
certain fertilisers to be sold to tea, coffee and rubber plantations or to the cultivators, issued under the Fertiliser (Control) Order, 1957, [Placed in Library. See No. LT-4041/79.]

**CERTIFIED ACCOUNTS AND AUDIT REPORT OF I.I.T. NEW DELHI AND ANNUAL REPORT ETC. OF SALAR JUNG MUSEUM, HYDERABAD FOR 1977-78 AND STATEMENTS**

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): I beg to lay on the Table:--

(1) (i) A copy of the Certified Accounts of the Indian Institute of Technology, New Delhi, for the year 1977-78 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.

(ii) A statement (Hindi and English versions) (a) showing reasons for delay in laying the above Accounts and (b) for not laying the Hindi version of the Accounts simultaneously.

[Placed in Library. See No. LT-4015/79.]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum, Hyderabad, for the year 1977-78 along with the Audited Accounts.

(ii) A statement (Hindi and English versions) regarding Review on the working of the Salar Jung Museum, Hyderabad, for the year 1977-78.

(iii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) of item (2) above.

[Placed in Library. See No. LT-4016/79.]

(3) A copy of the Report (Hindi and English versions) of the Working Group on Technical Education and Recommendations of the All-

India Council for Technical Education on it.

[Placed in Library. See No. LT-4017/79.]

(4) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Accounts of the Society for the National Institutes for Physical Education and Sports, for the year 1977-78 within the stipulated period of nine months after the close of the accounting year.

[Placed in Library. See No. LT-4018/79.]

(5) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Accounts of the Bal Bhavan Society, New Delhi, for the year 1977-78 within the stipulated period of nine months after the close of the accounting year.

[Placed in Library. See No. LT-4019/79.]

**STATEMENT EXPLAINING REASONS FOR NOT LAYING AUDITED ACCOUNTS OF THE SCHOOL OF PLANNING AND ARCHITECTURE AND TECHNICAL TEACHERS' TRAINING INSTITUTE, CALCUTTA FOR 1977-78**

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARAKATAKI): I beg to lay on the Table:

(1) A statement (Hindi and English versions) explaining reasons for not laying the Audited Accounts of the School of Planning and Architecture, New Delhi, for the year 1977-78 within the stipulated period of nine months after the close of the accounting year.

[Placed in Library. See No. LT-4020/79.]

(2) A statement (Hindi and English versions) explaining reasons for not laying the Audited Accounts